

allocating the time of one hour. My submission is that adoption of this Motion would, therefore, be in retrospective effect with regard to the said item and the Rules 288, 289, 290, 290A, 291, 292 and all relevant rules do not envisage passing a motion with retrospective effect.

The second point is that yesterday this House was totally misled that one hour was allocated when there was no such allocation binding upon the House. The Bill was, therefore, passed after misleading the House. Therefore, you must not certify that Bill also as has been duly passed. I request you to declare this motion as out of order because it is with retrospective effect, not envisaged by our rules.

MR. SPEAKER : The comedy of the situation is that last evening when we were discussing in Business Advisory Committee all these things we took into consideration that it was going to be discussed today. Isn't it? We had it in mind when we were discussing it.

SHRI G.M. BANATWALLA : It has retrospective effect.

MR. SPEAKER : We had it in mind. We passed it knowingly at that time. All of us knew in the Business Advisory Committee that it was going to be passed this day. We knew it. There is no problem. We have done it earlier also. There is a precedent. It is not a problem. We just did it. We did it knowingly.

*(Interruptions)*

Mr. SPEAKER : We discussed the same subject. Mr. Banatwalla has taken up the same line as we took yesterday.

SHRI G.G. SWELL (Shillong) : Sir, the Motion should be amended.

MR. SPEAKER : There is no problem. We did it knowingly. It is just a normal practice that we omit these things. But your point is well taken;

That is what I can say. I knew somebody would take up this question,

The question is :

"That this House do agree with the Twelfth Report of the Business Advisory Committee presented to the House on the 22nd August, 1985."

*The motion was adopted.*

12.13 hrs.

### BUSINESS OF THE HOUSE

[English]

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI H.K.L. BHAGAT) : With your permission, Sir, I rise to announce that Government Business in this House during the remaining part of the Session will consist of :—

(1) Consideration of any item of Government Business carried over from today's Order Paper.

• (2) Consideration and passing of :

(a) The Lighthouse (Amendment) Bill, 1985.

• (b) The Narcotic Drugs and Psychotropic Substances Bill, 1985.

(c) The Inland Waterways Authority of India Bill, 1985.

(3) Consideration and passing of the following Bills, as Passed by Rajya Sabha :

(a) The Auroville (Emergency Provisions Amendment) Bill, 1985.

(b) The Pondicherry University Bill, 1985.

(c) The National Airports Authority Bill, 1985.

(d) The Standards of Weights and Measures (Enforcement) Bill, 1985.

PROF. MADHU DANDAVATE (Rajapur) : Sir, what about the motion under Rule 194 for postponement of elections ?

MR. SPEAKER : Before we take up submissions, I would inform the House that at 2.45 p.m. the Prime Minister is going to make a statement.

12.15 hrs.

[MR. DEPUTY SPEAKER *in the Chair*]

SHRI SAIFUDDIN CHOWDHARY (Katwa) : Sir, I want to make the following submission regarding next week's business.

The recently concluded Assam agreement between Central Government and agitationists has created certain confusion and genuine apprehensions in the minds of the people. Lakhs of people are feeling insecure. Some constitutional points and India's commitment to some international agreements have also come under question with the signing of the agreement. Hence a discussion is urgently required to clarify the whole thing and dispel apprehensions and doubts from the minds of the people.

Of late, the functioning of the Universities has come under severe criticism from different quarters. There is one strong opinion that university and different sections of people connected with it should not enjoy such freedom and rights as they are enjoying now. On the other, the opposing opinion firmly believes that dearth of democratic rights is at the root of all evils. Hence extension of democratic rights is a must for the effective and purposeful functioning of the university. Under the circumstances, strong apprehensions have been aroused in the minds of the people. Hence a discussion on the subject is necessary.

SHRI AJIT KUMAR SAHA (Vishnupur) : I want to make the following submission regarding Business for the remaining part of the Session.

1. The Beedi workers of the country are facing hardship in absence of a comprehensive legislation for them. It is high time the Government should bring a comprehensive Bill to improve the condition of the Beedi workers so that they may get all facilities which are enjoyed by the other factory workers.

2. Wolfarm Mines at Chandapathar in the district of Bankura, West Bengal should be nationalised without further delay.

In view of the urgency, Government should bring both the Bill in this Session.

[*Translation*]

SHRI KALI PRASAD PANDEY (Gopalganj) : Mr. Deputy Speaker, Sir, I would like the hon. Minister of Parliamentary Affairs to include the following matter in the next weeks Business of the House :

The future of the workers of at least six sugar mills which are likely to be closed down as a result of the recent decision of the Bihar State Sugar Corporation has become uncertain. About 1,000 temporary and 3,000 permanent workers of the Hathua Sugar Mill Loria and the New Siwan Sugar Mill alone would be rendered jobless and there is a possibility of ten lakh quintals of sugarcane getting dried up or being burnt in the reserved area of the mill.

It is also understood that the Bihar State Sugar Corporation has decided to run only 5 out of the 11 units this year to effect economy and the units at Vanmankhi, Samastipur, Guraul, Sakri and Varsiliganj will function while the units at Reyam, Hathua Sugar Mills, Loria, New Siwan, Motipur Behta, Lohat and Guraru will remain closed during this year. If the Corporation runs 11 units it will have to incur a loss of

Rs. 9.2 crores. The units it is going to run will incur a loss of Rs. 6 crores while the closure of the other five units will result in a loss of only Rs. 3.2 crores. But the decision of the Corporation to run five units at a loss of Rs. 6 crores and close the seven units which would result in only a loss Rs. 3.2 crores is beyond the comprehension of the people. It is also understood that in Varsiliganj and Guraul areas, the mills do not have capacity utilisation and in the rest of the three units, very little of sugarcane is available in the mills reserved area.

Therefore, I would request Government to issue a direct to the Bihar State Sugar Corporation in this regard that if they want to run only five units, the sugar mill, Loria and New Sewan Sugar mill should be included and some other units which may not be having capacity utilisation may be closed in their place. If it is not possible to do so, then alternative employment opportunities should be made available to those rendered jobless.

[English]

SHRI ANOOPCHAND SHAH (Bombay North) : Sir, I request that the following items may please be included in the business for the next week.

(1) I would like to draw the attention of the hon. Railway Minister to a growing problem of railway services in Bombay. I might mention that the suburban services are quite inadequate here. Thus, the commuters find it very difficult to reach to their destination on time. One such case is the need for introduction of such a service between Visar and Andheri. It is understood that while its introduction is justified on merits, the delay in its introduction is causing a lot of problems to the commuters.

I would request that this may be included for discussion.

(2) In this 20th century, telephone service is an essential facility for trade and other services. Needless to say, if

we have to survive, telephone service has got to be given to the needy persons. There is no doubt that we have made an alround progress in this industry.

However, there are cases where provision of this service, though very much required, is not to be seen in near future. One such case is Malad in Bombay. In Malad area, total pending requests for telephone connections have gone upto 23527. The requests were made as early as 1971 which have not been considered so far. This is particularly true for Malad which is lagging behind the greatest in Bombay.

I request that this item may be included for detailed discussion next week.

SHRI SOMNATH RATH (Aska) : Sir, the following matter be included for discussion in Government Business in the coming week, commencing from 26th August, 1985.

Orissa stands in Marine Inland Brackish Water Fisheries sources, development of which can contribute substantially to the socio-economic conditions of the poor fishermen of the State. The Seventh Plan envisages increase of Marine Fish Production to 1,00,000 MT by the end of the plan period the level of 54,000 MT by the end of the 6th Plan. Construction of the Fishing Harbour at Gopalpur, bewides at Paradip, Dhamara, Astarang, requires special attention. Brackish Water fishing has got great potential in the coastal districts of Ganjam, Puri, Cuttack and Baleswar. There should be Brackish Water Fish Farmers Development Agency in Ganjam district. The fishing Harbour at Gopalpur alongwith the commercial harbour under construction with Central assistance requires special and foremost attention of the Central Government. It should be expedited. Berthing facilities for deep sea fishing at Pradip should be approved and financial assistance be given by the Central Government soon. Under the inland fishing project, with World Bank assistance, Orissa Fish Seeds Development Corporation, establishing modern hatchery at Bhanjanagar, require to be expedited. Since the local people have

[Shri Anoop Chand Shah]

cooperated in giving their lands, special attention should be given for employment of the people of the area for smooth running of the Project. The welfare programme for Pisciculturist and fishermen should be given top priority. The Central Government is requested to approve the project and assist the Orissa Government in granting sufficient funds to achieve the object.

SHRI CHINTAMANI PANIGRAHI (Bhubaneswar) : I beg to submit the following matter to be included in the next week's Government business in the House.

Orissa is a backward State both economically and socially. There are not enough railway lines which pass through this State. Only a few kilometres of new railway line was added after independence. There is no direct train for the people of western part and southern part to come to Bhubaneswar which is the State capital. Now, passengers have to come from Bolangir, Kalhandi, Koraput and parts of Ganjam District to Bhubaneswar and Puri by changing trains and routes. This is causing delays and difficulties. Hence, a proposal was submitted by the Orissa Government to Railway Ministry for introducing a direct train called Mahanadi Express from Titlagarh or Raipur to Bhubaneswar and Puri to provide direct train facilities. If Mahanadi Express is introduced, it will go a long way in serving the people of these regions. Also, it will help the movement of goods traffic.

Therefore, I request the Ministry of Railways to introduce Mahanadi Express as early as possible connecting Titlagarh or Raipur with Bhubaneswar.

[Translation]

SHRI BIRBAL (Ganganagar) : Mr. Deputy Speaker Sir, I want to raise the following matter next week in the House and, therefore, I may be granted leave to do so :

In the Indira Canal area, the farmers had been getting regular water supply

for irrigation since 1975, but now the staff of the Irrigation Department are not allowing them this facility. During every successive crop, their turn for water supply is overlooked.

I would, therefore request the Irrigation Minister to issue orders to the Rajasthan Government to see that the areas which were being supplied water for irrigation since 1975 should be permanently put on the roster for this purpose so that they have their turn on time. Further I would submit that Ganganagar district has been included in the Indira Canal area and a survey should again be conducted there to bring more and more land under the command-area so that the farmers of that area may be saved from starvation. These measures will also result in an increase in the production of foodgrains in the country.

[English]

SHRI C. JANGA REDDY (Hanamkonda) : Railway Economic and Technical Survey Committee of Railway Board visited several States for selecting a suitable site for setting up a Coach Factory with a capacity of 1000 coaches per year. The Committee visited Khazipet in Warangal District in Andhra Pradesh also. The Government of Andhra Pradesh has come forward to provide various facilities including land, water or electricity. It is learnt that the Committee has recommended Khazipet as the most suitable place for setting up Coach Factory. It is however, learnt that the Government of India is now setting up the Coach Factory in Punjab. Warangal District is having a lot of unemployed youth who are turning to violent naxalite activities out of frustration. The Coach Factory as recommended by the Survey Committee should, therefore, be established at Khazipet with full capacity to build 1000 coaches per year, as a third one, as there is necessity of coaches also.

As per the Presidential Order, zonalisation in Andhra Pradesh has been made applicable to the recruitment to various posts in Government services and to admissions to various institutions in general education. But admissions to the profes-

sional college like Medical and Engineering have not been covered by the zonalisation scheme with the result that a large number of seats in the Medical and Engineering Colleges of the backward Telengana Region are being taken away by non-local candidates and the people of Telengana region are denied their legitimate right as opposed to the letter and spirit of the Presidential Order which is being subjected to exploitation by those from affluent areas.

With a view to safeguarding the legitimate and genuine interests of the people of the Telengana Region, it is proposed that the Presidential Order be modified suitably to cover admissions to professional colleges also under zonalisation scheme and the seats to the extent of 85 per cent be reserved for local candidates leaving the remaining 15 per cent for open competition.

In view of the urgency, the above subjects may be included for discussion in the coming week.

SHRI CHINTAMANI JENA (Balasore)  
I would like the following subjects to be included in the business for next week.

1. In spite of all sincere efforts by the Government the free sale sugar has become a rare commodity. It is being sold at a rate ranging from Rs 8/- to Rs. 10/- per KG in various parts of the country, particularly in States like Orissa, West Bengal, Andhra Pradesh, Madhya Pradesh, etc. This very important subject needs to be discussed to ensure easy availability of free sale sugar and that too at a reasonable price.

2. Large scale pest attack on the current Kharif crops specially paddy crops and vegetables in many parts of the country, particularly in the States like Orissa, West Bengal, Andhra Pradesh, Madya Pradesh, etc. has become a matter of great concern for millions of farmers. It requires immediate precautionary and preventive measures, or else the farmers shall be put to great losses. This subject needs to be discussed in the next week.

SHRIMATI BIBA GHOSH GOSWAMI (Nabadwip) : I request inclusion of the following matter in next week's business :—

The river Ganga has been eroding valuable lands on the upstream and downstream of the Farakka Barrage. The Ganga Erosion Committee with the Member (Floods), C. W. C. as Chairman had submitted its report in January, 1980. The erosion problem is progressively increasing in recent years and on the Right Bank downstream of the Barrage, if not checked now, the river will engulf the railway line, National Highway, State Highway and the Feeder Canal of the Farakka Barrage Project, thus defeating the very purpose of the Project. According to the decision at the 34th meeting of the Farakka Barrage Control Board on 5.1.1984 the General Manager, Farakka Barrage Project submitted in November, 1984, two estimates for a total of Rs. 18 crores for immediate protection works against bank erosion. The Technical Advisory Committee to the Farakka Barrage Project in its 69th meeting in January, 1985 urged for the early implementation of these works 'since it cannot brook further delay'.

In view of the urgency of the matter, Lok Sabha should take it up before adjourning *sine-die*.

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI H. K. L. BHAGAT) :  
Mr. Deputy Speaker, Sir, I am grateful to the hon. Members for the number of points that they have raised. That shows their great interest in the business of the House and they also know that these matters are considered by the Business Advisory Committee. As things stand today, I have announced Government business during the remaining part of the session. Therefore while expressing my appreciation for what the hon. Members have raised, these matters will be considered by the Business Advisory Committee and as things stand now, I cannot say whether these matters will be included in the next week's business.